CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.No.20/2020

Dated Monday, the 6th day of January, 2020 PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

S.P.Karthikeyan,

S/o.R.S.Palanichamy,

No.532/5, Edaichi Oorani North,

Kazhanivasal, Karaikudi 630 002.

...Applicant

By Advocate M/s D.Geetha

Vs.

1.The Director,

Central Electrochemical Research Institute,

Council of Scientific & Industrial Research -

(CSIR-CECRI), Karaikudi 630 003.

...Respondent

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

- "(i)To pass an order, directing the respondent to pass orders on the applicant's representation dated 18.09.2019 in the light of the order passed by the then Director on 16.12.2018.
- (ii)To award costs, and pass such further and other orders as may be deemed and proper and thus render justice."
- 2. The applicant is a retired employee of the respondent department. His grievance is that even though the shortage in his biometric attendance was condoned by the then Director who also directed the administration to do the needful by an order dated 16.12.2018, no steps were taken by the administration to pay him the amount already deducted towards shortage of biometric attendance and hence the OA.
- 3. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 18.09.2019 as Annexure A-6 to the competent authority regarding his grievance which is still pending and no order is passed till now. He will be satisfied if the representation is considered and orders are passed on the basis of the Director's order dated 16.12.2018, within a stipulated time limit.

OA 20/2020

3. Mr.M.Kishore Kumar, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.

3

4. In view of the limited submission and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representation dated 18.09.2019 on the basis of Director's order dated 16.12.2018 and relevant rules and regulations and pass a speaking order, within a period of three months from the date of receipt of a copy of this order."

(T.JACOB)
MEMBER (A)

(P.MADHAVAN) MEMBER (J)

06.01.2020

M.T.